

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Establishment of Exclusive Special Court for NIA cases in the Union Territory of Jammu and Kashmir, at Jammu.

Reference: Administrative Council Decision No. 31/3/2023 dated 25-04-2023.

Government Order No.4135-JK(LD) of 2023,
Dated. 28 - 04- 2023.

Sanction is hereby accorded to the establishment of Exclusive Special Court for NIA cases in the Union Territory of Jammu and Kashmir, at Jammu along with the creation of following posts in different categories as shown against each:

S. No.	Name of the Post	Pay Level attached	No. of posts
01	Presiding Officer	51550-63070	01
02	PA cum Senior Scale Stenographer	L-7(44900-142400)	01
03	Section Officer(Reader)	L-7(44900-142400)	01
04	Head Assistant (Nazir)	L-6B(35600-112800)	01
05	Criminal Clerk(Senior Assistant)	L-5(29200-92300)	01
06	Copyist (Junior Assistant)	L-4(25500-92300)	01
07	Misc Clerk(Junior Assistant)	L-4(25500-92300)	01
08	Driver	L-2(19900-63200)	01
09	Orderly	SL-1(14800-47100)	02
	Total Posts		10

- i) The aforesaid Exclusive Special Court shall be established on the norms fixed for the CBI Special Courts vide Department of Personnel and Trainings, Ministry of personnel, Public Grievances and pensions vide O.M. No. 224/1/2008-AVD.II dated 06-07-2010; and

ii) The expenditure (both recurring and non-recurring) incurred by the Union Territory Government on setting up and the functioning of the aforesaid Court shall be reimbursed by the Central Government from the budgetary grant of NIA after receipt of the audited figures from the Union Territory Government, along with the necessary Audit Certificate from the competent authority as conveyed by the CTCR Division, Ministry of Home Affairs, Government of India, vide F.No.11011/61/2015-NIA dated 09-03-2023.

This issues with the concurrence of Finance, Department conveyed vide it's O.M. No. FD-Code/165/2021-02-1816 dated 24-11-2022.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/154/2021-10.

Dated. 28-04-2023.

Copy to the:

1. Financial Commissioner (Additional Chief Secretary), Finance Department.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor for information of the Hon'ble Lieutenant Governor
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Commissioner/Secretary to Government, General Administration Department.
6. Registrar General, High Court of Jammu and Kashmir and Ladakh, at Jammu.
7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, at Jammu.
8. Superintendent of Police, NIA, Branch office Jammu.
9. Under Secretary to the Government of India, CTCR Division, Ministry of Home Affairs.
10. Director, Archives, Archaeology and Museums, J&K, Jammu.

Achal Sethi

11. Private Secretary to the Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary to Government, Department of Law, Justice and P.A.
13. Incharge Website.
14. Government Order File.
15. Concerned File.

Ashish
28.04.23

(Ashish Gupta)

Additional Secretary to Government